

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 635 of 2003

Jabalpur, this the 4th day of August, 2004

Hon'ble Mr. Sarweshwar Jha, Administrative Member  
Hon'ble Mr. Madan Mohan, Judicial Member

Suresh Singh aged about 41 years  
son of Shri Karan Singh, working as  
Lab. Asstt in the Indian Grain  
Storage Management & Research Institute  
Adhartal Jabalpur(MP)

APPLICANT

(By Advocate - Shri A.K. Pandey on behalf of Shri P.N. Dubey)

VERSUS

1. Union of India, through Secretary  
Ministry of Consumer Affairs, Food  
& Public Distribution, Krishi Bhavan  
New Delhi-01

2. Director, Indian Grain storage  
Management and Research Institute,  
Hapur-245 101 (UP)

RESPONDENTS

(By Advocate - Shri S.A. Dharmadhikari)

ORDER (ORAL)

By Sarweshwar Jha, Administrative Member -

Heard the learned counsel for the parties.

2. At the very outset, our attention has been drawn to the letter which has been filed by the applicant in person vide Misc. Application No. 916/2004 dated 28th July, 2004, whereby he has informed the Tribunal that he has since been transferred from Jabalpur to Ludhiana (Punjab) and that his Department has granted him the relief as he has prayed for. Accordingly, he wants to withdraw the Original Application filed by him. The learned counsel for the applicant and also the learned counsel for the respondents have no objection to the same being withdrawn.

3. In view of the above, this Original Application stands disposed of as withdrawn. The M.A. No. 916/2004 also stands disposed of.

(Madan Mohan)  
Judicial Member  
"SA"

  
(Sarweshwar Jha)  
Administrative Member